

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00204/2018**

**Dated Thursday the 15<sup>th</sup> day of February Two Thousand Eighteen**

**PRESENT**

**HON'BLE SMT. B. BHAMATHI, Member (A)**

A.Francis, aged 29 yrs,  
S/o. P. Arokiasamy,  
employed as Watchman, PWD,  
residing at Door no. 31/1, Kajiyar street,  
Karaikal 609602. ....Applicant

By Advocate M/s. M. Gnanasekar

Vs

- 1.Union of India rep by,  
the Secretary to Government,  
Department of Personnel &  
Administrative Reforms (Personnel wing),  
Government of Puducherry,  
Puducherry.
- 2.Chief Engineer,  
Public Works Department,  
Government of Puducherry,  
Puducherry. ....Respondents

By Advocate Mr. R. Syed Mustafa

**ORAL ORDER****(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

*"i. to set aside the order No. 12012/I/2014/DPAR/GC/UIII dated 27.07.2017 and consequently direct the respondent to appoint the applicant in any suitable post on compassionate appointment to which she is found eligible and suitable with all consequential monetary and other service benefits and*

*ii. pass such further orders as are necessary to meet the ends of justice.*  
*iii. Award costs and thus render justice."*

2. Learned counsel for the applicant submits that the applicant had submitted an application for compassionate appointment on 01.12.2006.

Thereafter, the applicant was directed to submit a certain documents by a communication dt. 09.01.2017. Accordingly, the relevant documents were submitted by the applicant. However, the applicant received a communication dt. 06.09.2017 with reference to the order passed by the Deputy Secretary dt. 27.07.2017 stating that the application of the applicant for compassionate appointment has been deferred at present. Aggrieved, the applicant has preferred this OA.

3. On perusal, it is seen that order dt. 27.07.2017 no valid reasons have been stated for deferring the application submitted by the applicant.

4. In view of the above, to meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the 1<sup>st</sup> respondent to communicate the reasons for deferring the application

submitted by the applicant for compassionate appointment by way of a reasoned and speaking order within a period of 8 weeks from the date of receipt of a certified copy of this order.

5. OA is disposed of with the above direction at the admission stage.
6. Counsel representing Mr. R. Syed Mustafa takes notice for the respondents.

**(B. Bhamathi)**  
**Member(A)**  
**15.02.2018**

SKSI